

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:91

ANSWERED ON:21.07.2015

Attack on Prisoners

Jardosh Smt. Darshana Vikram;Kaswan Shri Rahul;Owaisi Shri Asaduddin;Reddy Shri Ch. Malla;Senguttuvan Shri Balasubramaniam;Sundaram Shri P.R.

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) the total number of prisoners injured/killed due to attacks inside jails and the action taken against the jail authorities during each of the last three years and the current year, State and jail-wise particularly Tihar Jail;

(b) whether the Government has conducted any inquiry in the said cases during the above period and if so, the details and the outcome thereof, State-wise including Tihar Jail;

(c) whether the government has conducted any study regarding the reasons for violent attacks inside jails, smuggling of drugs, mobile phones and other prohibited items as well as the safety standards in the jails and if so, the details and the outcome thereof;

(d) the total number of officials of the jails found to have been involved in smuggling of prohibited items inside jail and the action taken against such officials during the said period, State-wise including Tihar Jail;

(e) whether the Government is in coordination with the State Governments to separate Prison Administration from Police Department as this may lead to more efficiency in Prison Administration and if so, the details thereof; and

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(f) the steps taken by the Government to check the entry of intoxicating substances, arms, mobile phones etc. in the jails along with the effective measures taken to check attacks inside the jails in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): As per the data compiled by the National Crime Records Bureau, a statement of incident of deaths and injuries of inmates in clashes and firing inside jails of the country at the end of 2011, 2012 and 2013 is given at the Annexure.

(c) to (f): "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. The Government of India has issued advisory to States/UTs dated 14-08-2006 on tightening of security measures in jails and another advisory dated 07-06-2010 on prohibiting use of mobile phones in prisons available on the link [mha.nic.in/sites/upload\\_files/mha/files/PrisonAdvisories-1011.pdf](http://mha.nic.in/sites/upload_files/mha/files/PrisonAdvisories-1011.pdf). Another advisory on 28.4.2015 has also been issued for adopting measures for improvement for security of jails. The same is available at the following link:

[mha.nic.in/sites/upload\\_files/mha/files/AdvisorySecurityofJail\\_010515.pdf](http://mha.nic.in/sites/upload_files/mha/files/AdvisorySecurityofJail_010515.pdf)